

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **14th** day of **May**, 2018

Present :

**Hon'ble Dr. Murtaza Ali, Member-J
Hon'ble Mr. G.C. Pati, Member-A**

**CCP/330/00075/2016
in
Original Application No.1278 of 2012**

Smt. Yasoda Devi (urf Yasoda), aged about 46 years, wife of Late Brij Lal, ex Fitter Grade III/Under Supdt. C & W, North Central Railway, Kanpur, R/o Village – Bhagwanpur, P.O. – Imligoan, District – Kaushambi, U.P.

.....Applicants.

By Advocate – Shri S. Ram

V E R S U S

1. Shri Arun Saxena, General Manager, North Central Railway, Headquarter, Allahabad – 211033.
2. Shri V.K. Tripathi, Divisional Railway Manager, North Central Railway, Allahabad.
3. Shri P.S. Bist, Sr. Divisional Personnel Officer, H.C. Railway, Allahabad.
4. Shri Arun Kumar Singh, Sr. Divisional Finance Manager, N.C. Railway, DRM's Office, Allahabad.
5. Manager, Bank of Baroda, Tagore Town, Allahabad.
6. Manager, Bank of Baroda, Main Branch, Kaushambi.
7. Manager, Bank of Baroda, Beniram Katra, Kaushambi.

.....Respondents.

By Advocate : Shri S. Mukherjee
Shri P.K. Pandey

O R D E R

By Hon'ble Dr. Murtaza Ali, Member-J :

Learned counsel for the respondents submitted that the order of this Tribunal has already been complied with and they have filed compliance affidavit in this regard. Learned counsel for the applicant conceded that the order of this Tribunal has already been complied with. It is also stated that the respondents have not paid any interest on the delayed payment of family pension.

2. As there is no order for payment of interest on delayed payment and applicant is getting family pension, hence the order of this Tribunal has already been complied with. Thus, contempt proceedings are liable to be dropped. Accordingly, contempt proceedings are dropped. Notices issued to the respondents are discharged.

Member-A

Member-J

RKM/